GOVERNMENT OF INDIA MINISTRY OF CULTURE LOK SABHA UNSTARRED QUESTION NO.902 TO BE ANSWERED ON 21.11.2016 KARTIKA 30, 1938 (SAKA)

ENCROACHMENT OF HERITAGE SITES

+902. PROF. CHINTAMANI MALVIYA: SHRI SUBHASH PATEL: DR. BHARATIBEN D. SHYAL: SHRI LAXMI NARAYAN YADAV: DR. RAVINDRA KUMAR RAY:

Will the Minister of CULTURE be pleased to state:

- (a) whether there has been considerable rise in the cases of illegal encroachment in important historical heritage sites and monuments in the country and if so, the details thereof, State/UT-wise including Madhya Pradesh;
- (b) whether the Government has prepared any action plan to deal with the said situation or fixed any responsibility in this regard;
- (c) if so, the details thereof and the steps taken by the Government to keep such monuments free from encroachment;
- (d) the number of encroachments removed by the Archaeological Survey of India during each of the last three years, State and monument-wise; and
- (e) the funds released by the Government for the maintenance and upkeep of these monuments during the last three years?

ANSWER

MINISTER OF STATE, CULTURE AND TOURISM (INDEPENDENT CHARGE)

(DR. MAHESH SHARMA)

- (a) Information is being collected and will be placed on the table of the House.
- (b) Government has been taking appropriate action against all such illegal encroachments as per the provisions of Ancient Monuments and Archaeological Sites and Remains Act, 1958 and Amendment & Validation Act, 2010.
- (c) The encroachments in the protected monuments and protected areas are removed as per the provisions contained in the Ancient Monuments and Archaeological Sites and Remains Act, 1958 and Rules, 1959 framed thereunder. Superintending Archaeologists are also authorised to issue show cause notices under the provisions of Ancient Monuments and Archaeological Sites and Remains Act 1958 and Rules 1959 followed by a direction to the District Collector/Magistrate by Central Government to remove such encroachment under

section 19 (2) of the Act and Rule 38 (2). In order to contain the encroachments and removing them, the Superintending Archaeologist in charge of the Circles have been vested with the powers of an Estate Officer to issue eviction notices/orders to the encroachers under Public Premises (Eviction of Unauthorised Occupants) Act, 1971. Further, assistance in such cases is also sought from the respective State Government/police and where there are no fruitful results actions are initiated against the encroachers by filing cases in the court of law. In addition to the regular watch and ward staff, private security personnel, State police guards and CISF have also been deployed for the safety and security of selected monuments. The Ministry of Culture has also requested the State Governments to form coordination committee comprising State and Archaeological Survey of India officials to solve the problem.

- (d) Information is being collected and will be placed on the table of the House.
- (e) The expenditure incurred on maintenance and upkeep of all centrally protected monuments including these monuments in the country during the last three years is at Annexure.

ANNEXURE

ANNEXURE REFERRED TO IN REPLY TO PART (e) OF LOK SABHA UNSTARRED QUESTION NO.902 FOR 21.11.2016

STATE/UT-WISE DETAILS OF FUNDS ALLOCATED AND UTILISED FOR CONSERVATION OF MONUMENTS UNDER ARCHAEOLOGICAL SURVEY OF INDIA FOR THE LAST FIVE YEARS

		Number of		2013-14	2014-15	ount Rs. in La 2015-16
SI. No.	Name of State/UT	protected	Circle / Branch	2010 11	201110	2010 10
1.	Uttar Pradesh	monuments 743	Agra Circle	957.97	1404.99	1270.00
1. 2. 3.	Ullar Frauesh	743	Lucknow Circle	944.99	1165.00	945.08
			Sarnath Circle		534.99	495.00
	Maharashtra	285	Aurangabad Circle	493.00	695.00	629.05
	Manarashtra	200	Mumbai Circle	415.00	645.00	902.82
				415.00		
	Karnataka	506	Nagpur Circle		444.98 1515.99	845.00
	кататака	506	Bangalore Circle Mini Circle Hampi	1253.00	90.00	1427.02
						401.24
			Dharwad Circle	993.79	713.94	716.42
4.	Madhya Pradesh	292	Bhopal Circle	716.99	956.99	1261.01
5.	Odisha	79	Bhubaneswar Circle	280.00	596.99	679.52
6.	West Bengal,	136	Kolkata Circle	448.18	549.63	537.95
	Sikkim	03				
7.	Tamil Nadu,	413	Chennai Circle	845.00	1070.01	919.10
	Puducherry (UT)	07				
8.	Punjab	33	Chandigarh Circle	795.92	875.85	634.98
	Haryana	91				
9.	Himachal	40	Shimla Circle	155.86	315.00	300.00
	Pradesh					
10.	Delhi	174	Delhi Circle	1300.19	1499.75	1176.73
			Delhi Mini Circle	-	-	-
11.	Goa	21	Goa Circle	144.50	397.36	240.99
12.	Assam	55	Guwahati Circle	174.94	292.56	395.07
	Manipur	01				
	Meghalaya	08	Aizwal Circle, Mijoram			
	Mizoram	01				
	Nagaland	04				
	Tripura	08				
	Arunchal	03				
	Pradesh					
13.	Rajasthan	162	Jaipur Circle	521.48	610.00	512.98
			Jodhpur Circle		569.96	729.29
14.	Andhra Pradesh	129	Hyderabad Circle	1068.43	998.32	776.61
16	Telangana	08	Pataa Cirolo	262.00	414.00	374.99
15.	Bihar	70	Patna Circle	263.00	414.99	
16.	Jammu & Kashmir	56	Srinagar Circle	260.00	443.00	135.07
4-		13	Mini Circle Leh	116.83	141.98	131.50
17.	Kerala	28	Thrissur Circle	455.00	647.19	659.99
18.	Gujarat	203	Vadodara Circle	655.00	847.99	1123.07
	Daman &	12				
19.	Diu(UT)	42	Dehradun Circle	210.49	264.99	215.00
	Uttarakhand		Raipur Circle			
20.	Chhattisgarh	47		468.40	587.89	670.33
21.	Jharkhand	13	Ranchi Circle	69.00	115.98	147.61

		Chemical Preservation (All India)	510.85	787.65	729.60
		Horticultural Activity (All India)	2446.05	3357.98	3878.22
		Reserve			
Total	3686		16963.86	23551.95	23861.24